

CIVIL SIDE

Form No.-16

**REQUISITION FOR RECORD WHEN APPEAL OR REVISION
IS READY FOR HEARING**

[Chapter XII, Rules 2]

In replying please cite the description and number of the case in the High Court as well as the number and date of this letter.

Appeal/Revision No. _____ of 20 _____.

Appellant/Applicant

versus

Respondent/Opposite-party

To

The

No. _____, dated Allahabad/Lucknow, the _____ day of 20 _____.

With reference to letter no. _____, dated _____ sent to you in the above-noted case, you are hereby informed that the appeal/revision is ready for hearing. You are requested to transmit to this Court all material papers in the case immediately on receipt of this letter.

By order of the Court

Deputy Registrar